

Government of Jammu and Kashmir  
School Education Department  
Civil Secretariat, Jammu/Srinagar

Notification,

Srinagar, the 15<sup>th</sup> April, 2022

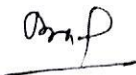
**S.O 1771** In exercise of the powers conferred by section 29 of the Jammu and Kashmir School Education Act, 2002, the Lieutenant Governor hereby makes the following amendments in the Jammu and Kashmir School Education Rules, 2010; namely:-

1. **In rule 4**, after sub-rule (2A), the following sub-rule shall be added; namely:-

"(2B).The application shall be accompanied by:-

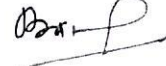
- i. no-objection certification regarding land use issued by the Revenue Department, Government of Jammu and Kashmir ;
  - ii. documents relating to possession of the land required for building, playground, etc. in case the applicant is the owner or a lease deed with a minimum period of 10 years, in case a Private School is proposed to be run in a rented land/building;
  - iii. documents as mentioned in clause (i) and (ii) above in case of a private school already established, shall be produced within a period as may be prescribed by the Government."
2. **In rule 4**, sub rule (3), after clause (b), the following clause shall be added; namely:-

"(c) A committee as may be constituted by the Director School Education concerned may inspect the land records of all private schools at any time."
  3. **Rule 9** shall be omitted.
  4. **In Rule 12**, in sub-rule (1), after the word, "de-recognize", the words, "de-recognize, and take over its management or both" shall be substituted.



5. **In rule 12**, after sub-rule (1), the following shall be added as sub-rule (2); namely:-

“(2) In cases, where the management of any school(s) is taken over by the Government under sub-rule (1) above, the teachers/staff working in said school(s) shall have no right/claim of regularization in the Department/Government.



(B.K.Singh)

**Principal Secretary to the Government  
School Education Department**

**No: Edu-LGLODOC/11/2021-01-SED**

**Dated:-15-04-2022**

Copy to the:-

1.

1. Principal Secretary to the Hon'ble Lieutenant Governor.
2. Principal Secretary to Government, Revenue Department.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Chairman, JKBOSE, UT of J&K.
5. Director JKSCERT.
6. Director School Education, Jammu/Kashmir.
7. Secretary, JKBOSE, UT of J&K.
8. Special Secretary to Chief Secretary, JKUT.
9. Project Director, Samagra Shiksha, JKUT.
10. All Chief Education Officer(s).
11. Pvt. Secretary to Principal Secretary to Government, School Education Department.
12. Record file.
13. In-charge official website for instructions to upload on the official website.



(Javid Ahmad)

**Addl. Secretary to the Government  
School Education Department.**